

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 3, 2023/Sravana 12, 1945 (Saka)

No. 241

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 201 and 202 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.18 A.M.  
and re-assembled at 02.00 P.M.)*

Replies to Starred Question Nos. 203 - 220 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

**02.00 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 5 of the National Highways Act, 1956 and under Section 11 of the National Highways Authority of India Act, 1988:-
  - (i) S.O.1307(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1018(E) dated 28<sup>th</sup> March, 2017.
  - (ii) S.O.1308(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No.

- S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (iii) S.O.1305(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 17 in the State of Assam.
- (iv) S.O.1306(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (v) S.O.1309(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 913 in the State of Arunachal Pradesh.
- (vi) S.O.1310(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of New National Highway No. 913 in the State of Arunachal Pradesh.
- (vii) S.O.1311(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (viii) S.O.1424(E) published in Gazette of India dated 20<sup>th</sup> March, 2023 notifying entrustment of National Highway No. 109D in the State of Uttarakhand.
- (ix) S.O.1634(E) published in Gazette of India dated 5<sup>th</sup> April, 2023 notifying entrustment of National Highways, mentioned therein, in the States of Assam and Meghalaya.
- (x) S.O.1635(E) published in Gazette of India dated 5<sup>th</sup> April, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xi) S.O.2134(E) published in Gazette of India dated 9<sup>th</sup> May, 2023 notifying declaration of new National Highway No. NE 1A in the State of Gujarat.
- (xii) S.O.2254(E) published in Gazette of India dated 23<sup>rd</sup> May, 2023 notifying declaration of new National Highway No. 848R in the State of Karnataka.
- (xiii) S.O.2326(E) published in Gazette of India dated 26<sup>th</sup> May, 2023

- notifying entrustment of National Highways, mentioned therein, in the States of Nagaland and Manipur.
- (xiv) S.O.2327(E) published in Gazette of India dated 26<sup>th</sup> May, 2023 making certain amendments in the Notification No. S.O.4149(E) dated 23<sup>rd</sup> September, 2016.
- (xv) S.O.2328(E) published in Gazette of India dated 26<sup>th</sup> May, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xvi) S.O.2757(E) published in Gazette of India dated 23<sup>rd</sup> June, 2023 notifying declaration of new National Highway No. 319B in the States of Uttar Pradesh, Jharkhand and West Bengal.
- (xvii) S.O.2797(E) published in Gazette of India dated 28<sup>th</sup> June, 2023 notifying entrustment of National Highway No. 30 (Old National Highway No. 43) in the State of Chhattisgarh.
- (xviii) S.O.2798(E) published in Gazette of India dated 28<sup>th</sup> June, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xix) S.O.2933(E) published in Gazette of India dated 4<sup>th</sup> July, 2023 notifying entrustment of National Highway No. 114A in the State of Jharkhand.
- (xx) S.O.2934(E) published in Gazette of India dated 4<sup>th</sup> July, 2023 making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (x) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.1193(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Koilwar-Bhojpur section of NH-922 in the State of Bihar.
- (ii) S.O.1194(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of two lane of

- Muzaffarpur-Sonbarsa section of NH-77 (New NH-22) in the State of Bihar.
- (iii) S.O.1195(E) published in Gazette of India dated 13<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Gopalganj-Kotwa section of NH-28 (New NH-27) in the State of Bihar.
- (iv) S.O.1240(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of DND-Faridabad Bypass-Ballabhgarh section in the State of Delhi and Haryana.
- (v) S.O.1241(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Verna Junction to Sada Junction of NH-17B (New NH-566) in the State of Goa.
- (vi) S.O.1259(E) published in Gazette of India dated 28<sup>th</sup> March, 2023 notifying user fee for the project of 2/4 lane of Rayachoty to Angallu section of NH-340 in the State of Andhra Pradesh.
- (vii) S.O.1260(E) published in Gazette of India dated 17<sup>th</sup> March, 2023 notifying user fee for the project of Four laning of Kanpur-Lucknow section of NH-25 (New NH-27) in the State of Uttar Pradesh.
- (viii) S.O.1440(E) published in Gazette of India dated 28<sup>th</sup> March, 2023 notifying user fee for the project of Four laning of Tolling, Operation, Maintenance and Transfer (ToT mode) of Handia-Rajatalab section of NH-19 in the State of Uttar Pradesh.
- (ix) S.O.1515(E) published in Gazette of India dated 29<sup>th</sup> March, 2023 notifying user fee for the project of two lane paved shoulder of Wardha-Arvi section of NH-647 in the State of Maharashtra.
- (x) S.O.1516(E) published in Gazette of India dated 29<sup>th</sup> March, 2023 notifying user fee for the project of two lane of Dornala T Junction-Penchalakona-Yerpedu section on the NH No.-565 in

the State of Andhra Pradesh.

- (xi) S.O.1517(E) published in Gazette of India dated 16<sup>th</sup> March, 2023 notifying user fee for the project of four and more lane of Ausa-Chakur section of NH-361 in the State of Maharashtra.
- (xii) S.O.1554(E) published in Gazette of India dated 31<sup>st</sup> March, 2023 notifying user fee for the project of Four and more lane of Udhampur-Ramban section of NH-1A (New NH-44) in the UT of Jammu & Kashmir.
- (xiii) S.O.1650(E) published in Gazette of India dated 6<sup>th</sup> April, 2023 notifying user fee for the project of Two lane paved shoulder of Amath-Bhawanipatna section on NH-201 (New NH-26) in the State of Odisha.
- (xiv) S.O.1825(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of Four and more lane of Ujjain-Jhalawar (upto Rajasthan Border) section of NH-552(G) in the State of Madhya Pradesh.
- (xv) S.O.1827(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of Four and more lane of Madurai-Chettikulam-Natham-Thuvarankurichi section of NH-785 in the State of Tamil Nadu.
- (xvi) S.O.1861(E) published in Gazette of India dated 24<sup>th</sup> April, 2023 notifying user fee for the project of Four and more lane of Thalassery-Mahe Bypass section of NH-17 (New NH-66) in the State of Kerala.
- (xvii) S.O.1862(E) published in Gazette of India dated 21<sup>st</sup> April, 2023 notifying user fee for the project of 2/4 lane of Khutar-Lakhimpur section of NH-730 in the State of Uttar Pradesh.
- (xviii) S.O.2027(E) published in Gazette of India dated 2<sup>nd</sup> May, 2023 notifying user fee for the project of 2/4 lane from Dewas-Ujjain Section of NH-148NG and Ujjain Bypass of NG-148 NG and Dewas Bypass of NH-752D in the State of Madhya Pradesh.
- (xix) S.O.2120(E) published in Gazette of India dated 4<sup>th</sup> May, 2023

- notifying user fee for the project of two lane paved shoulder of Asind-Mandal section of NH-158 in the State of Rajasthan.
- (xx) S.O.2176(E) published in Gazette of India dated 12<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane from Pandoh Bypass to Takoli Section and Takoli to Kullu section of NH-21 (New NH-3) in the State of Himachal Pradesh.
- (xxi) S.O.2186(E) published in Gazette of India dated 16<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane of Forbesganj–Jogbani section of NH-527 (Old NH-57A) in the State of Bihar.
- (xxii) S.O.2187(E) published in Gazette of India dated 16<sup>th</sup> May, 2023 notifying user fee for the project of Four and more lane of Sitarganj-Bareilly section of NH-74 (New NH-30) in the State of Uttar Pradesh.
- (xxiii) S.O.2215(E) published in Gazette of India dated 17<sup>th</sup> May, 2023 notifying user fee for the project of two lane of Kiratpur to Nerchowk section of NH-21 (Now 205 & 154) in the State of Himachal Pradesh.
- (xxiv) S.O.2388(E) published in Gazette of India dated 1<sup>st</sup> June, 2023 notifying user fee for the project of four lane section of New NH-26 (Old NH-43) in the State of Andhra Pradesh.
- (xxv) S.O.2389(E) published in Gazette of India dated 1<sup>st</sup> June, 2023 notifying user fee for the project of four and more lane of Bakhtiyarpur-Rajauli section of NH-20 (Old NH-31) in the State of Bihar.
- (xxvi) S.O.2391(E) published in Gazette of India dated 2<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane of Chakeri-Allahabad section of NH-2 in the State of Uttar Pradesh on Hybrid Annuity Mode under Bharatmala Pariyojna.
- (xxvii) S.O.2567(E) published in Gazette of India dated 12<sup>th</sup> June, 2023 notifying user fee for the project of four lane with paved shoulder of Pathrapali-Katghora section of NH-111 (New NH-

- 130) in the State of Chhattisgarh.
- (xxviii) S.O.2580(E) published in Gazette of India dated 13<sup>th</sup> June, 2023 notifying user fee for the project of four and more lane of Nidagatta- Mysore section of NH-275 in the State of Karnataka.
- (xxix) S.O.2677(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of four lane of Chakur-Loha section of NH-361 in the State of Maharashtra.
- (xxx) S.O.2678(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of four and more lane of Sankha – Khajuri section of NH-39 (Old NH-75) in the State of Jharkhand.
- (xxxi) S.O.2679(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying user fee for the project of two lane with paved shoulder of Kalyandurg to Molakalmuru section of NH-544DD, in the State of Andhra Pradesh.
- (xxxii) S.O.2753(E) published in Gazette of India dated 22<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane section of Gwalior to Shivpuri section of NH-3 (New NH-46) in the State of Madhya Pradesh.
- (xxxiii) S.O.2754(E) published in Gazette of India dated 22<sup>nd</sup> June, 2023 notifying user fee for the project of four and more lane section of Itarsi to Betul section of NH-46 (Old NH-69) in the State of Madhya Pradesh.
- (xxxiv) S.O.2764(E) published in Gazette of India dated 23<sup>rd</sup> June, 2023 notifying user fee for the project of four and more lane section of Kiratpur - Nerchowk – Manali section of NH-21 (Now 205 & 154) in the State of Himachal Pradesh.
- (xxxv) S.O.2871(E) published in Gazette of India dated 3<sup>rd</sup> July, 2023 notifying user fee for the project of four and more lane of Belgaum-Khanpur section of New NH-748 (Old NH-4A) in the State of Karnataka.
- (xxxvi) S.O.2972(E) published in Gazette of India dated 5<sup>th</sup> July, 2023

making certain amendments in the User Fee published in Notification No. S.O. 2032(E) dated 28th April, 2022.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
  - (i) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Appointment of Consultants) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/09 in Gazette of India dated 25<sup>th</sup> April, 2023.
  - (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Second Amendment) Regulations, 2022 published in Notification No. JERC-21/2017 in Gazette of India dated 20<sup>th</sup> May, 2022.
  - (iii) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Procedure, Terms & Conditions for Grant of Transmission and Distribution Licence and other Related Matters) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/07 in Gazette of India dated 15<sup>th</sup> March, 2023.
  - (iv) "Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) Regulations, 2023" published in Notification No. JERC-JKL/REG/2023/06 in Gazette of India dated 15<sup>th</sup> March, 2023.
  - (v) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Consumer Grievances Redressal Forum, Electricity Ombudsman and Consumer Advocacy) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/05 in Gazette of India dated 23<sup>rd</sup> March, 2023.
  - (vi) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and UT of Ladakh (Grid Interactive Renewable Energy

system and its related matters) Regulations, 2023 published in Notification No. JERC-JKL/REG/2023/11 in Gazette of India dated 12<sup>th</sup> June, 2023.

- (vii) The Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Standard of Performance for the Distribution Licensee) Regulations, 2023 published in Notification No. F.No. JERC-JKL/REG/2023/10 in Gazette of India dated 12<sup>th</sup> June, 2023.
  - (viii) The Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Electricity Trading) Regulations, 2023 published in Notification No. F.No. JERC-TECH/REG/2023/08 in Gazette of India dated 25<sup>th</sup> April, 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ii) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions) issued under Electricity Act, 2003:-
- (i) Notification No. RA-14026(11)/3/2019-CERC published in Gazette of India dated 2<sup>nd</sup> May, 2023 notifying that the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 shall come into force from 1<sup>st</sup> May, 2023.
  - (ii) Notification No. RA-14026(11)/1/2019-CERC published in Gazette of India dated 9<sup>th</sup> November, 2022 notifying that the Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2020 were applicable for the period 1<sup>st</sup> July, 2020 to 31<sup>st</sup> March, 2023.
- (4) A copy of the Central Electricity Regulatory Commission (Appointment of Consultants) (Fourth Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. L-7/1/0S44(59)-CERC in Gazette of India dated 19<sup>th</sup> May, 2023, under Section 179 of the Electricity Act, 2003.

The Minister of State in the Ministry of Commerce and Industry

(Smt. Anupriya Singh Patel) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of Foreign Trade (Development & Regulation) Act, 1992:-

- (1) S.O.2690(E) published in Gazette of India dated 19<sup>th</sup> June, 2023 notifying amendment in Paragraph 10.08(ix) in the Foreign Trade Policy 2023 to amend the Policy for General Authorisation for Export of Chemicals and related Equipments.
- (2) S.O.3152(E) published in Gazette of India dated 17<sup>th</sup> July, 2023 notifying amendments in Category 5B of Appendix (SCOMET Items) to Schedule-2 of ITC (HS) Classification of Export and Import items.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendments Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.275(E) in Gazette of India dated 6<sup>th</sup> April, 2023 under sub-section (3) of Section 89 of the Information Technology Act, 2000.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 40 of the National Institute of Design Act, 2014:-
- (i) The National Institute of Design, Andhra Pradesh Statutes, 2023, published in Notification No. F.No. 24024/59/2022-IPR-V. in Gazette of India dated 17<sup>th</sup> April, 2023.
  - (ii) The National Institute of Design, Haryana Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 6<sup>th</sup> April, 2023.
  - (iii) The National Institute of Design, Madhya Pradesh Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 18<sup>th</sup> April, 2023.
  - (iv) The National Institute of Design, Assam Statutes, 2023, published in Notification No. F.N. 24024/59/2022-IPR-V. in Gazette of India dated 6<sup>th</sup> April, 2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2021-2022.
  - (ii) Annual Report of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Design, Assam, for the year 2021-2022,

together with audit report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Institute of Design, Assam, for the year 2021-2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2021-2022, together with audit report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Footwear Design and Development Institute, Noida , for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha agreed without any amendment to the Multi-State Co-operative Societies (Amendment) Bill, 2023, as passed by Lok Sabha.
- (ii) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha passed the Mediation Bill, 2023.

- (iii) That at its sitting held on the 1<sup>st</sup> August, 2023, Rajya Sabha agreed without any amendment to the Biological Diversity (Amendment) Bill, 2023, as passed by Lok Sabha.
- (iv) That at its sitting held on the 2<sup>nd</sup> August, 2023, Rajya Sabha agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2023, as passed by Lok Sabha.

## **5. Bill as passed by Rajya Sabha – Laid on the Table**

*The Mediation Bill, 2023*

## **6. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Forty-third Report of the Business Advisory Committee.

## **7. Statements of Standing Committee on External Affairs**

Shri P. P. Chaudhary laid the following statements (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Eighth Report on 'Demand for Grants of the Ministry of External Affairs for the Year 2021-22'.
- (2) The Statement showing Action Taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/ Recommendations contained in the Twelfth Report on 'Demand for

Grants of the Ministry of External Affairs for the Year 2022-23'.

### **8. Reports of standing Committee on Consumer Affairs, Food and Public Distribution**

Smt. Locket Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2022-2023):-

- (1) Twenty-seventh Report on the subject- 'BIS-Hallmarking & Jewellery' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Twenty-eighth Report on the subject- 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Twenty-ninth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-fourth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (4) Thirtieth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-fifth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants(2023-24) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

### **9. Report of Standing Committee on Housing and Urban Affairs**

Shri Shankar Lalwani presented the Nineteenth Report (Hindi and English versions) (Seventeenth Lok Sabha) on Action Taken by the Government on the Recommendations/ Observations contained in the Eighteenth Report of the Standing Committee on Housing and Urban Affairs (2022-23) on, 'Demands for Grants (2023-24) of the Ministry of Housing and Urban Affairs'.

## **10. Statement of Standing Committee on Housing and Urban Affairs**

Shri Shankar Lalwani laid the Action Taken Statement (Hindi and English versions) on Action Taken by the Government on Recommendations/Observations contained in Chapter I of the Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on the subject, 'Implementation of Metro Rail Projects – An Appraisal'.

## **11. Report of Standing Committee on Social Justice and Empowerment**

Smt. Rama Devi presented the Fifty-first Report of the Standing Committee on Social Justice and Empowerment (2022-23) on 'Drug Abuse among Young Persons – Problems and Solutions' (Hindi and English versions) pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

## **12. Reports of Standing Committee on Industry**

Shri Bidyut Baran Mahato laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 322<sup>nd</sup> Report on Action Taken by the Government on the Recommendations/Observations as contained in the 320<sup>th</sup> Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 323<sup>rd</sup> Report on Action Taken by the Government on the Recommendations/Observations as contained in the 321<sup>st</sup> Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Heavy Industries.

### **13. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Raghu Rama Krishna Raju Kanumuru laid the One Hundred Thirty-first Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Review of Functioning of Recruitment Organisations of Government of India'.

**02.06 P.M.**

### **14. Statements by Ministers**

- (1) The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) made the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 318th Report of the Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in the 315th Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises.
  - (ii) the status of implementation of the recommendations contained in the 320th Report of the Standing Committee on Industry on Demands for Grants (2023-2024) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) The Minister of State (Independent Charge) of the Ministry of Law and Justice; Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri

Bhagwanth Khuba) made a statement regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Energy on Demands for Grants (2023-2024) pertaining to the Ministry of New and Renewable Energy.

**02.08 P.M.**

**15. Government Bills – Introduced**

***(i) The Digital Personal Data Protection Bill, 2023.***

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri Asaduddin Owaisi
2. Shri Gaurav Gogoi
3. Prof. Sougata Ray
4. Shri Manish Tewari
5. Smt. Supriya Sule
6. Shri N.K. Premachandran
7. Shri Adhir Ranjan Chowdhury
8. Dr. Shashi Tharoor

<sup>ii</sup> The Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

***(ii) The Pharmacy (Amendment) Bill, 2023.***

**02.18 P.M.**

**16. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sudhakar Tukaram Shrangre regarding need to set up FM Radio Stations in Latur, Maharashtra.
- 2) Shri Ravi Kishan Shukla regarding stoppage of trains at different railway stations in Gorakhpur Parliamentary Constituency.
- 3) Shri Sunil Kumar Singh regarding drought situation in Chatra Parliamentary Constituency.
- 4) Dr. Sanghamitra Maurya regarding need to set up a Maurya Regiment in Army.
- 5) Dr. Ramapati Ram Tripathi regarding construction of underpass or over bridge on Railway level crossing in Deoria Parliamentary Constituency.
- 6) Shri Topon Kumar Gogoi regarding development of Archaeological sites in Sivasagar, Assam.
- 7) Shri Subrata Pathak regarding increase in number of Therapy Sessions for children with autism and make provision for Care Giver in severe cases of autism.
- 8) Shri Vijay Kumar Dubey regarding construction of Chhitauni – Tamkuhi railway line in Kushi Nagar Parliamentary Constituency.
- 9) Shri Chunni Lal Sahu regarding need to extend the benefits of Government schemes to people living in areas registered in land records as bush-forests in Chhattisgarh.
- 10) Shri Vishnu Dayal Ram regarding inclusion of Kasaudhan Caste of Jharkhand in the Central list of OBCs.
- 11) Shri Kunar Hembram regarding improvement of railway services in Kharagpur Division under South Eastern Railway.

- 12) Shri Arun Kumar Sagar regarding need to provide Escalators and Elevators at Shahjahanpur Railway station in Uttar Pradesh.
- 13) Dr. Nishikant Dubey regarding review of projects for development of religious sites in Deoghar.
- 14) Shri Naranbhai Kachhadiya regarding need to expedite works on NH No.351.
- 15) Shri Rahul Kaswan regarding alleged irregularities in implementation of Jal Jeevan Mission in Rajasthan.
- 16) Shri Bhola Singh regarding a policy of flexible working hours for women.
- 17) Shri Komati Reddy Venkat Reddy regarding need to waive the penalty for not linking Aadhar Number with PAN.
- 18) Shri V.K. Sreekandan regarding need to restore deleted Job Cards under MGNREGS.
- 19) Shri Kumbakudi Sudhakaran regarding development of park and associated area of Payyambalam into an open military museum in Kannur Parliamentary Constituency.
- 20) Shri S.R. Parthiban regarding extension of train services to Salem.
- 21) Shri Margani Bharat regarding Polavaram Irrigation Project.
- 22) Shri Gajanan Chandrakant Kirtikar regarding need to extend rail travel concessions to partially visually impaired persons.
- 23) Shri Bhartruhari Mahtab regarding sharing of premium subsidy between the Centre and State under Pradhan Mantri Fasal Bima Yojana.
- 24) Shri Ram Shiromani Verma regarding operationalisation of Shrawasti Airport, Uttar Pradesh.
- 25) Shri Choudhary Mehboob Ali Kaiser regarding construction of bridges on rivers in Khagaria Parliamentary Constituency.
- 26) Shri Syed Imtiaz Jaleel regarding alleged under-utilization of

funds under Pradhan Mantri Jan Vikas Karyakram (PMJVK).

- 27) Shri Naba Kumar Sarania regarding need to regularize the services of temporary employees in Government sector and PSUs.
- 28) Shri Mahabali Singh regarding need to declare the promotion results of DRDO and DAE Scientists.

## **02.19 P.M.**

### **§17. Statutory Resolution – Negatived**

Time Taken: 4 Hrs. 54 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023) promulgated by the President on 19.5.2023."

After discussion, the Resolution was put to vote and negatived.

### **§18. Government Bill – Passed**

*The Government of National Capital Territory of Delhi (Amendment) Bill, 2023.*

The motion for consideration of the Bill was moved by Shri Amit Shah.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri Ramesh Bidhuri
2. Shri Dayanidhi Maran
3. Shri Kalyan Banerjee
4. Shri P.V. Midhun Reddy
5. Shri Rahul Ramesh Shewale
6. Shri Rajiv Ranjan Singh *alias* Lalan Singh
7. Shri Pinaki Misra
8. Smt. Meenakashi Lekhi
9. Dr. Gaddam Ranjith Reddy
10. Smt. Supriya Sule
11. Dr. S.T. Hasan
12. Dr. Shashi Tharoor
13. Shri Hasnain Masoodi

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§Discussed together.

14. Dr. M.P. Abdussamad Samadani
15. Shri Manoj Tiwari
16. Shri Vinayak Bhaurao Raut
17. Adv. A.M. Ariff
18. Shri Asaduddin Owaisi
19. Smt. Harsimrat Kaur Badal
20. Shri Parvesh Sahib Singh
21. Shri Karti P. Chidambaram
22. Shri K. Subbarayan
23. Shri N.K. Premachandran
24. Shri Hanuman Beniwal
25. Shri Sushil Kumar Rinku

Shri Amit Shah replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

### **07.13 P.M.**

#### **10. Suspension of a Member from the service of the House under Rule 374**

The Speaker named Shri Sushil Kumar Rinku under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and wilfully obstructing the business thereof.

Thereafter, the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Sushil Kumar Rinku and in utter disregard to the House and the authority of the Chair and having been named by the Chair, resolve that

Shri Sushil Kumar Rinku be suspended from the service of the House for the remainder of the Session under Rule 374.”

The motion was put to vote and adopted.

**07.14 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 4<sup>th</sup> August, 2023.)*

**UTPAL KUMAR SINGH**  
**Secretary General**